CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, INDORE

O.A.NO.591/2002

Thursday, this the 20th day of February, 03

Hon'ble Shri Justice N.N. Singh, Vice Chairman (J) Hon'ble Shri Govindan S. Tampi, Member (A)

Smt. Gyarsi Bai widow of Ghansi Ex. Gangman under CPWI Bhawani Mandi R/o Bhagwanpura, Distt. Mandsaur Bhagwanpura

(By Advocate: Shri A.N. Bhatt)

..Applicant

Versus

Union of India through

1,

- The General Manager
 Western Railway, Headquarters Office
 Church Gate Mumbai 20
- The Divisional Rail Manager Western Railway Divisional Office –Kota

..Respondents

ORDER (ORAL)

Shri Govindan S. Tampi:

Heard the learned counsel for applicant.

2. In this case, the relief sought for is the grant of pensionary benefits to the widow of late Shri Gharisi, who was working as Gangman under the Chief Permanent Way Inspector. He was working from 21.11.1977 and following about of serious illness, he passed away on 12.3.1993. The

applicant has made representation dated 27.2.2002 to the respondents for grant of pensionary benefits but the same have not been responded to by the them. Learned counsel for the applicant also points out that the ends of justice would be adequately met if directions are issued from the Tribunal to the respondents to deal with and dispose of the pending representations within a specific time frame.

Noting the above, we direct the disposal of this OA at the admission 3. stage itself even without issue of notice with a direction to the respondents to dispose of the representation/legal notice dated 27.2.2002, taking into consideration all the points on facts and law raised by the applicant. If the order is not in favour of the applicant, the same shall be communicated to the applicant by a reasoned and speaking within a period of three months from the date of receipt of a copy of this order. Needless to say, if the applicant is still aggrieved, she shall be at liberty to approach this Tribunal in a fresh OA.

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(N.N. Singh) Vice Chairman (J)

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